

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting due for 25.04. 2013 but actually held on 26.04.2013**

The meeting No.04/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 25.04.2013 but actually held on 26.04.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.04/AM-14 dated 25.04.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 4/84-ALC3/2013

**MEETING DATE** : 25.04.2013

1	<b>Case No.:8/43/84-ALC3/2012</b>	Party Name: RICHA & CO	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status: Rejected</b>
	HQ File :01/84/050/00394/AM13/	RLA File :05/24/040/00379/AM13/	Lic.No/Date:0510342710 08.01.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has telephonically informed that the orders for export product No.4 have been cancelled and the firm has desired to withdraw the subject item from their proposal. The Committee after deliberations agreed with the request of the applicant firm and decided to maintain status quo in this case.

2

<b>Case No.:2/4/84-ALC3/2013</b>	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00006/AM14/	RLA File :07/24/040/00421/AM13/	Lic.No/Date:0710093046 10.01.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics attached with Velvet Tape (100% Nylon)	1,98,020 Meters	Velvet Tape (100% Nylon)	2,00,000 Meter
The width of velvet tape should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

3	Case No.:20/47/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:4/84-ALC3/2013 25.04.2013	Status: Deferred
	HQ File :01/84/050/00451/AM13/	RLA File :03/95/040/00786/AM13/	Lic.No/Date:0310720373 11.01.2013	Defer Date: 23.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 23.05.2013.			

4	<b>Case No.:1/4/84-ALC3/2013</b>	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00005/AM14/	RLA File :07/24/040/00447/AM13/	Lic.No/Date:0710093305 23.01.2013	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.			

5	<b>Case No.:6/51/84-ALC3/2012</b>	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00481/AM13/	RLA File :07/24/040/00483/AM13/	Lic.No/Date:0710093699 13.02.2013	Defer Date: 16.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 16.05.2013.			

	<b>Case No.:10/48/84-ALC3/2012</b>	Party Name: INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00463/AM13/	RLA File :05/23/040/00479/AM13/	Lic.No/Date:0510346399 18.02.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/10/2013-14/Hosy., dated 23.04.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's jacket made of 100% Polyester PU coating fabric, GSM-101+/-10% (Style No.MJK38COL01)	2100 Nos.	100% Polyester PU coating fabric, GSM-101+/-10%, width-57/58"	2.73 meter piece	Sq. per
2.	Coverall made of 70% Cotton 30% Polyester interwoven twill fabric, GSM-185+/-10%, Style No.MCL38COL01	725 Nos.	70% Cotton 30% Polyester interwoven twill "S" fabric, GSM-185+/-10%, width-57/58"	4.83 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:14/51/84-ALC3/2012</b>	Party Name: MARUDHAR TANCHEM PVT. LTD,	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status: Approved</b>
HQ File :01/84/050/00489/AM13/	RLA File :04/24/040/00262/AM13/	Lic.No/Date:0410143431 18.02.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Coated non-woven Polyester Warp knit bonded	60,000 Sq. meter	Polyester Warp knit bonded fabric, GSM-	61,200 Sq. meter (including 2%	

	fabric, GSM-290+/-10%	290+/-10%, 0.8mm black/0.8mm white	wastage)
		EVA Powder	5508 Kgs. (Including 2% wastage)
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

8	<b>Case No.:7/48/84-ALC3/2012</b>	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status: Rejected</b>
	HQ File :01/84/050/00460/AM13/	RLA File :07/24/040/00497/AM13/	Lic.No/Date:0710093962 27.02.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case are still awaited from the applicant firm/ R.A. inspite of e-mail to R.A. Bangalore on 18.3.2013. The CAD/CAM, measurement chart & sketch of the export product is not available to consider the proposal. In view of above, it was not possible for the Committee to compute the requirement of fabric and decided to reject the case. RLA may take suitable consequential action accordingly.			

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<b>Case No.:11/51/84-ALC3/2012</b>	Party Name: HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00486/AM13/	RLA File :33/24/040/00015/AM13/	Lic.No/Date:3310025566 27.02.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted fabric-neoprene	6600 Kgs.	FR Viscose fibre (1.7 dtex,	4719 Kgs.

coated made out of FR Viscose fibre @ ratio of 65%, P-Aramid fibre @ ratio of 10% & Chloro fibre @ ratio of 25% (Quantity-12,000 Sq. meter)	38mm)	
	P-Aramid fibre (1.7 dtex, 38mm)	726 Kgs.
	Chloro fibre (2.8 dtex, 40mm)	1815 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.		

10	Case No.:4/51/84-ALC3/2012	Party Name: PEARL APPARELS	Meet No/Date:4/84-ALC3/2013 25.04.2013	Status: Approved														
	HQ File :01/84/050/00479/AM13/	RLA File :05/24/040/00447/AM13/	Lic.No/Date:0510348167 05.03.2013															
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/12/2013-14/Hosy., dated 23.04.2013 as detailed below:-																	
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Children(Girls) Dress made of 60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10% (Style No.883350/ 864343)</td><td>7675 Nos.</td><td>60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10%, width-54"</td><td>0.86 Sq. meter per piece</td></tr> <tr> <td>2.</td><td>Girls Dress made of 60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10% (Style No.859813/866203/ 864282)</td><td>15,289 Nos.</td><td>60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10%, width-54"</td><td>1.12 Sq. meter per piece</td></tr> </tbody> </table> <p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Children(Girls) Dress made of 60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10% (Style No.883350/ 864343)	7675 Nos.	60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10%, width-54"	0.86 Sq. meter per piece	2.	Girls Dress made of 60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10% (Style No.859813/866203/ 864282)	15,289 Nos.	60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10%, width-54"
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Children(Girls) Dress made of 60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10% (Style No.883350/ 864343)	7675 Nos.	60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10%, width-54"	0.86 Sq. meter per piece														
2.	Girls Dress made of 60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10% (Style No.859813/866203/ 864282)	15,289 Nos.	60% Cotton 40% Nylon woven lace fabric, GSM-80+/-10%, width-54"	1.12 Sq. meter per piece														

11	Case No.:5/51/84-ALC3/2012	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:4/84-ALC3/2013 25.04.2013	Status: Approved
	HQ File :01/84/050/00480/AM13/	RLA File :02/24/040/00192/AM13/	Lic.No/Date:0210187267 07.03.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and seen from the SION J-166 that the overall with 1.75 Meter length +/-5%, the requirement of fabric is 4.05 Sq. meter per piece. In this case, the Committee noted that the length of overall is between 1.48 to 1.69 Sq. meter per piece. The Committee after deliberations decided to allow the requirement of fabric @ 4.05 Sq. meter per piece as per SION J-166 for the export product having 4XL and 5XL length. For other sizes of export product i.e. S, M, L, XL, 2XL & 3XL, the length of export product is less than 1.66 Sq. meter per piece, the Committee not agreed to with the requirement of quantity of fabric.			

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Case No.:3/4/84-ALC3/2013	Party Name: MAGNUM CLOTHING PVT LTD	Meet No/Date:4/84-ALC3/2013 25.04.2013	Status: Approved	
HQ File :01/84/050/00007/AM14/	RLA File :04/24/040/00290/AM13/	Lic.No/Date:0410144671 03.04.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement and sample of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton solid dyed corduroy fabric, 21WX40X40X77X177	6665 Nos.	100% Cotton solid dyed corduroy fabric, 21WX40X40X77X177, width-56/57”	5998 Sq. meter
2.	Girls Dress made of 100% Cotton printed corduroy fabric,	16,752 Nos.	100% Cotton printed corduroy fabric,	15,077 Sq. meter

	21WX40X40X77X177		21WX40X40X77X177, width-56/57”	
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

13	<b>Case No.:4/4/84-ALC3/2013</b>	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:4/84-ALC3/2013 25.04.2013	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00008/AM14/	RLA File :07/24/040/00538/AM13/	Lic.No/Date:0710094833 16.04.2013	
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p>			